

### Proposal to construct plant for Harvester Combine Units

1135. SHRI P. J. KURIEN: Will the Minister of PLANNING be pleased to state:

(a) Whether the Punjab Government submitted a proposal to the Planning Commission to construct a big plant for making harvester combine units; and

(b) if so, when and the present position of the same?

THE MINISTER OF PLANNING (SHRI N. D. TEWARI): (a) and (b). In their Annual Plan proposals for 1977-78, the Punjab Government had, inter-alia, included a project for the manufacture of combine harvesters within the programmes of the Punjab Industrial Development Corporation. The Planning Commission does not make specific allocation of funds for individual schemes of the State Industrial Development Corporations. Subject to the overall policies of the Government and the required approvals from the appropriate authorities, the State Industrial Development Corporations have the flexibility to take up projects within the overall allocation made in the Annual and Five Year Plans. It is for the Industrial Development Corporation to obtain such approvals and to decide on its investment programme.

### Pensions through Public Sector Banks to Defence Pensioners

1136. SHRI N. E. HORO: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the combatant defence pensioners are not permitted to draw their pensions through public sector banks; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b). Combatant Defence Pensioners are already permitted to draw their pensions

through public sector banks in places where pensions are drawn through Treasuries and pension Pay masters. However, even after their switch over to Bank Scheme, certain residual services are required to be rendered by Treasuries/pension paymasters. In the States of Punjab, Haryana, Himachal Pradesh, Jammu and Kashmir and Union Territories of Delhi, Chandigarh and Campbell Bay (Greater Nicobar), where the pension is paid through the Post Office, the facility to draw pension through banks has not so far been extended as the question as to who will render such residual services after the switch-over to the bank scheme, has not been settled.

### सूरतगढ़ के पास छावनी

1137. श्री मनफूल सिंह चौधरी : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सूरतगढ़ के पास एक छावनी बनाई जा रही है ;

(ख) क्या प्रस्तावित छावनी को बनाने के लिए भूमि अभिग्रहीत की गयी है ;

(ग) उन गांवों के नाम क्या हैं जो अभिग्रहीत भूमि के बीच में आ रहे हैं और कितने किसानों की भूमि अभिग्रहीत की गई है ;

(घ) किसानों की अभिग्रहीत भूमि के लिए सरकार ने क्षतिपूर्ति के रूप में कितनी राशि किस दर पर दी है तथा विद्यमान बाजार दर क्या है ;

(ङ) क्या सरकार का विचार अभिग्रहीत भूमि के बदले किसानों को नई भूमि देने का है ; और

(च) यदि हां, तो उसका व्योम क्या है ?

रक्षा मंत्रालय में राज्य मंत्री (सी० पी० एन० सिंह) : श्री (क) और (ख) . भूमि का अभिग्रहण एक मिलिटरी स्टेशन की ज़रूरत पूरी करने के लिए किया गया है ।

(ग) उन गांवों के नाम हैं : 2 एस जी एम 1 के एस झार, 2 के एस झार, 28 पी बी एन, 3 के एस झार, 4 के एस झार और 6 एस जी एम (ए) जिन किसानों की भूमि अभिग्रहीत की गई है उनकी कुल संख्या लगभग 250 है ।

(घ) ऐसे मामलों में मुआवजे का निर्धारण अधिग्रहण संबंधी कानून के अन्तर्गत राज्य सरकार द्वारा नियुक्त भूमि अधिग्रहण अधिकारी द्वारा किया जाता है। इसका व्यौरा नीचे दिया जाता है :-

- (1) 27-3-79 को अधिग्रहीत 1423.125 एकड़ भूमि के मुआवजे के रूप में सक्षम अधिकारी द्वारा निर्धारित दरों पर अर्थात् नहरी भूमि के लिए 5,000/- रु० प्रति बीघा और बारानी भूमि के लिए 2,450/- रु० प्रति बीघा की दर से कुल 1,01,40,231.75 रुपए की राशि अदा की गई।
- (2) 27-3-80 को अधिग्रहीत 2262.093 एकड़ भूमि के लिए मुआवजे के रूप में सक्षम अधिकारी द्वारा निर्धारित दरों पर अर्थात् नहरी भूमि के लिए 8,000 रु० प्रति बीघा और बारानी भूमि के लिए 4,000 रुपए प्रति बीघा की दर से कुल 2,50,96,280/- रु० की राशि अदा की गई।
- (3) सूचना मिली है कि नहरी भूमि का वर्तमान बाजार मूल्य 8,000 रुपए प्रति बीघा और बारानी भूमि का मूल्य 4,000 रु० प्रति बीघा है।

(ड) और (च) भारत सरकार कानून के अनुसार देय मुआवजा अदा करने के लिए ही जिम्मेदार है। अधिग्रहण से प्रभावित किसानों को भूमि देना राज्य सरकार का काम है।

#### Setting up of a Cement factory in Bilaspur, H.P.

1138. PROF. NARAIN CHAND PARASHAR: Will the Minister of INDUSTRY be pleased to state:

(a) whether a Cement factory has been sanctioned near Bilaspur in Himachal Pradesh; and

(b) if so, the latest progress made in setting up of this factory alongwith total capacity for production and the likely date by which the factory is expected to go into production, keeping in view the serious shortage of cement in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b). M/s. Associated Cement Co. Limited have been issued a letter of intent on the 23rd March, 1979 for setting up

of a cement plant for an annual capacity of 5.6 lakh tonnes at Gagal, Distt. Bilaspur in the State of Himachal Pradesh. The firm has acquired land and have also placed orders for machinery whose installation is expected to be completed by the second quarter of 1982. They are likely to go into production by July, 1982.

#### Removal of disparity in pensions of Army Personnel

1139. PROF. NARAIN CHAND PARASHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have received any representation from Ex-servicemen for the removal of disparity in the pensions of retiring Army personnel; and

(b) if so, the action taken by Government on this demand?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) With a view to removing the disparity between the old and new rates of pension, Government have sanctioned to the pensioners who retired prior to 1-1-1973, an *ad-hoc* relief ranging from Rs. 15 to Rs. 35 p.m., in addition to the periodic relief ranging from Rs. 45 to Rs. 225 p.m., admissible to those who retired on or after 1-1-1973. Further, those who are in receipt of revised rates of pension arising out of the recent merger of dearness allowance with pay get reduced relief ranging from Rs. 25 to Rs. 125 p.m.

#### Change in scheme of examination for IAS and Allied Services by UPSC

1140. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Public Service Commission has changed its scheme of examination for the IAS and other allied services during the last 3 years;